

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 25TH DAY OF MARCH, 2004

Civil Misc. Contempt Petition No.112 of 03

Original Application No.905 of 2002

CORAM:

HON.MR.JUSTICE S.R.SINGH,V.C.

HON.MR.D.R.TIWARI, MEMBER(A)

G.P.Yadav, aged about 38 years
Son of Shri Kishori Pd.Yadav
R/o Gharahe Chaura(Thakurpur)
Deoria(UP)

... .Petitioner

Versus

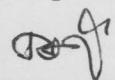
1. Shri Ranveer Singh,
Superintending Engineer,
Samvanya Parimandal(Civil)
Central Public Works Department, East
Block-1, R.K.Puram,
New Delhi.
2. Shri Anurag Garg, Executive
Engineer, Central Public Works
Department, Allahabad Division,
76, Lookerganj, Allahabad.

... . Respondents

O R D E R

JUSTICE S.R.SINGH,V.C.

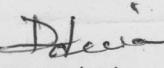
Heard counsel for the parties. The service of the applicant was terminated by order dated 27.7.02. The said order came to be quashed by the Tribunal vide order dated 25.3.2003. The applicant was directed to be reinstated with all back wages and was further directed to be ^{be} ~~confered~~ temporary status w.e.f. 1.9.1993. In compliance of the order passed by the Tribunal, the Competent Authority also issued an order dated 7.11.03. On the same date another ~~an another~~ order was issued asking the applicant to furnish security for payment of backwages. The security was furnished and thereafter back wages also paid. It appears, that the writ petition

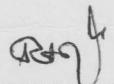


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against the judgment of the Tribunal was disposed of with the observation to file a review petition before the Tribunal. While disposing of the writ petition the High court also provided that till the disposal of review petition the conferal of temporary status shall be kept in abeyance. The arguments in writ petition, it is stated at the bar, have been concluded and the judgment is reserved in High court. In the circumstances, therefore, we do not find it a fit case for proceeding in contempt jurisdiction.

The contempt petition is, therefore, dismissed.


MEMBER(A)


VICE CHAIRMAN

Dated: 25.3.04

Uv/